

Government of Jammu & Kashmir
Social Welfare Department
Civil Secretariat, J&K
Jammu

-0-

NOTIFICATION

Jammu, 28/11 February, 2020.

S.O 69 .-In exercise of the powers conferred by section 23 of the Jammu and Kashmir Reservation Act, 2004, the Lieutenant Governor is pleased to direct that the following proviso shall be added to clause(iv) of rule 13 and clause(f) of rule 15 respectively of the Jammu and Kashmir Reservation Rules, 2005; namely:-

“Provided that the benefit of reservation under this clause shall be available only in respect of those institutions, where the intake capacity of seats has been increased by the Competent Authority from time to time for the said purpose”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Hirdesh Kumar Singh) IAS

Commissioner/Secretary to the Government

Dated:- 28 .02.2020

No.SWD/Res/04/2019-II

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, Jammu.
2. All Financial Commissioners. *lw*
3. Director General of Police, J&K.
4. Principal Secretary to the Hon'ble Governor, J&K.
5. All Administrative Secretaries to Government, J&K.
6. Divisional Commissioner, Jammu/Kashmir/Leh.
7. All Deputy Commissioners, _____
8. Chairman, Board of Professional Entrance Examination, J&K.
9. Director, Information, J&K, Jammu.
10. Secretary, J&K PSC/SSRB, Jammu.
11. Special Secretary to Chief Secretary, J&K.
12. OSD to Advisor(s) to Hon'ble Governor, (K), (G),(S),(SK) & (F).
13. General Manager, Government Press, Jammu with the request to publish the SRO in the next Government Gazette.
14. Secretary, J&K State Commission for Backward Classes, Jammu.
15. P.S to Commissioner/Secretary to Government, Social Welfare Department.
16. Stock file.
17. I/c Website, Social Welfare Department.

Ag
(Agya Anand)

Under Secretary to the Government